

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 90 of 2014

1. Santosh Prasad @ Santosh Kumar Prasad, S/o Sri
Ramendra Prasad
2. Ramendra Prasad, S/o late Shahdeo Prasad
... .. **Petitioners**

Versus

The State of Jharkhand ... **Opposite Party**

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

Through Video Conferencing

08/26.06.2020

1. This criminal revision application is directed against the judgment of conviction and order of sentence dated 19/12/2013 passed by the learned Addl. Sessions Judge - II, Chaibasa in Criminal Appeal No.30/2012 whereby and whereunder the aforesaid appeal preferred by the petitioners has been dismissed with modification, thereby by affirming the judgment of conviction & sentence u/s 406/34 and 420/34 IPC and acquitting the petitioners u/s 506/34 IPC, thereby partly confirming the judgment of conviction & sentence dt. 18/02/2012 passed by learned J.M. 1st Class, at Chaibasa passed in GR Case No.342/2004 and T.R. No.06/2012.
2. It is reported that the sole learned counsel for the petitioner Mr. Milan Kumar, has left practice and has joined judicial service.
3. Office is directed to issue notice to the petitioner no.2 through speed post and take service report of the notice through online service report of the postal department and put it on record.
4. So far as petitioner no.1 is concerned, office is directed to issue notice through the concerned police station, where the petitioner is residing, so that he may engage another counsel on or before the next date.

5. The State is directed to file an affidavit in connection with service of notice to the petitioner no.1 within a period of four weeks from today.
6. Post this case on 31.07.2020.

(Anubha Rawat Choudhary, J.)

Saurav